

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 239/MP/2016

Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 to claim amounts to compensate the petitioner on account of the consequences of the occurrence of change in law events.

Date of hearing : 10.8.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : ACB (India) Limited (ACBIL).

Respondent : Gujarat Urja Vikas Nigam Limited (GUVNL).

Parties present : Shri Hemant Singh, Advocate, ACBIL
Shri Matrugupta Mishra, Advocate, ACBIL
Ms. Ranjitha Ramachandran, Advocate, GUVNL
Ms. Anushree Bardhan, Advocate, GUVNL

Record of Proceedings

Learned counsel for the petitioner submitted that the Hon'ble Supreme Court vide judgment dated 11.4.2017 in Civil Appeal Nos. 5399-5400 of 2016 has decided the issue of composite scheme and sought permission to implead Chhatisgarh Power Transmission Company Limited (CSPTCL) as party to the petition. Request was allowed by the Commission.

2. Learned counsel for GUVNL requested for time to file reply to the petition.

3. After hearing the learned counsel for the parties, the Commission directed the petitioner to file the amended memo of parties by 24.8.2017. The Commission directed the respondents to file their replies by 7.9.2017 with an advance copy to the petitioner, who may file its rejoinder, if any, by 14.9.2017. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The petition shall be listed for hearing on maintainability as well as on merits on 28.9.2017.

By order of the Commission
Sd/-
(T. Rout)
Chief (Legal)